

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: **873/94**

Transfer Application No: **--**

DATE OF DECISION: **27-7-94**

S.K. Malhotra

Petitioner

Mr. S.P. Saxena

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Mr. R.K. Shetty

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri **Justice M.S. Deshpande, V.C.**

The Hon'ble Shri **--**

1. To be referred to the Reporter or not? **IV**

2. Whether it needs to be circulated to other Benches of
the Tribunal? **IV**

M


(M.S. DESHPANDE)
VC

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.873/94

S.K. Malhotra .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Appearances:

1. Mr. S.P. Saxena
Counsel for the
Applicant.
2. Mr. R.K. Shetty
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 27-7-94
(Per M.S.Deshpande, V.C.)

Heard Mr. S.P. Saxena for the applicant and Mr. R.K. Shetty counsel for the respondents. The only ground on which the impugned order of transfer is being questioned is that the applicant is facing a trial in a criminal court and the arguments have been heard at present and the matter is likely to be disposed of shortly.

2. Since the criminal case ^{has} arisen out of an FIR filed in 1982 and the applicant is being transferred from Pune to Delhi it will be equitable to hold the transfer ^{in abeyance} for a period of four weeks. The respondents shall not enforce the order of transfer for four weeks from today. O.A. disposed of with this direction.

3. DASTI


(M.S.DESHPANDE)
V.C.